

ADM No.294/2020

Office of the
Principal District & Sessions Judge,
Bengaluru Rural District, Bengaluru,
dated: 13.07.2020

NOTIFICATION

In view of the lockdown imposed by the Government of Karnataka in Bengaluru Urban and Rural Districts, from 15th July 2020 and the Notice dated 12.07.2020 of the Hon'ble High Court of Karnataka, applicable to Bengaluru Urban and Rural Courts, the **sitting arrangements** made vide Notification bearing ADM No.294/2020 dated 10.07.2020 for limited functioning of courts of Bengaluru Rural District, from **15.07.2020 to 24.07.2020** stand cancelled.

It is made clear that till the lockdown is lifted, only exceptional urgent matters are allowed to be filed by way of e-filing, if Advocates make out a case of extreme urgency. Unless extreme urgency is made out, request for e-filing will not be entertained. In this regard co-operation of the members of the Bar is solicited.



Further, payment of **court fee**, **process fee** and physical filing of **caveats**, with prior appointment, are allowed on an appointed date. A list of e-mail IDs for exceptionally urgent e-filings and appointments for payment of court fee, process fee and physical filing of caveats, is enclosed herewith. A copy of the Notice dated 12th July 2020 issued by the Hon'ble High Court of Karnataka is also enclosed herewith.



(Venkatesh Naik T.)
Principal District & Sessions Judge,
Bengaluru Rural District,
Bengaluru.

Copy sent through e-mail to:

1. To all the courts of Bengaluru Rural District.
2. Public Prosecutor and Assistant Public Prosecutors.
3. District Government Pleaders.
4. Superintendent of Police, Bengaluru Rural District, Bengaluru.
5. Advocates' Associations through concerned courts.
6. Web-hosting.
7. Notice Board, for information.

**HIGH COURT OF KARNATAKA
BENGALURU**

July 12, 2020

NOTICE

(ONLY FOR BENGALURU URBAN AND RURAL DISTRICTS)

1. Physical hearing in all the District and Trial Courts in Bengaluru Urban and Bengaluru Rural Districts shall be discontinued from 15th July 2020 till lock down is withdrawn.
2. No appointments for physical filing shall be given from 15th July 2020 till the lock down is withdrawn. However, appointments shall be given only for physical filing of Caveats and for payment of Court fees and process fees.
3. All the aforesaid Courts will hear only extremely urgent cases by Video Conferencing by following the procedure which was prevailing prior to 1st June 2020. E-filing of only extremely urgent cases will be allowed.
4. The requests for urgent hearing shall be submitted by the Advocates/parties-in-person at the e-mail addresses of the Principal District Judges, the Principal Judges or the Chief Metropolitan

Magistrate, as the case may be. The e-mail ids have already been notified. The Principal District Judges/Principal Judges/Chief Metropolitan Magistrate will assign extremely urgent cases to appropriate Courts. Information regarding the date and time fixed for hearing of the extremely urgent cases shall be provided to the Advocates/Parties-in-person by sending e-mail. Meeting id and password shall be communicated to them.

5. Auto dates shall be assigned to all the cases listed in the aforesaid Courts from 15th of July 2020 onwards after three weeks.
6. To the above extent, Standard Operating Procedure notified on 10th July 2020 shall stand modified till the lockdown is withdrawn. The modifications as above will apply only to the District and Trial Courts in Bengaluru Urban and Rural Districts. For other District and Trial Courts, Standard Operating Procedure will continue to apply.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL

**List of Email IDs for seeking permission for e-filing and payment of Court fee/process fee
BENGALURU RURAL DISTRICT UNIT**

Sl.No	Name of the Court	Email-ID For E-filing of Extremely urgent Matters	Email-ID For Caveat / Process Fee/ Court Fee Request
1	Principal.District & Sessions Courts, Bengaluru Rural District,sitting at Bengaluru headquarters.	pdjbangalorerural@gmail.com	pdj-blrr@hck.gov.in
2	Senior Civil Judge Courts, Bengaluru Rural District,sitting at Bengaluru headquarters	pscjbrd@gmail.com	pscjbrd@gmail.com
3	Civil Judge Courts , Bengaluru Rural District , sitting at Bengaluru headquarters	pcjrural@gmail.com	pcjrural@gmail.com
4	Chief Judicial Magistrates' Courts, Bengaluru Rural District, sitting at Bengaluru headquarters.	cjmbrd@gmail.com	cjmbrd@gmail.com
5	III Additional District & Sessions Judge, Bengaluru Rural District, sitting at Anekal.	3adjbrdaneikal@gmail.com	3adjbrdaneikal@gmail.com
6	Senior Civil Judge Courts ,Anekal	scjanekal@gmail.com	scjanekal@gmail.com
7	Civil Judge and JMFC Courts at Anekal.	pcjanekal@gmail.com	pcjanekal@gmail.com
8	IV Additional District & Sessions Judge, Bengaluru Rural District, sitting at Doddaballapura.	4adjbrddoddaballapura@gmail.com	4adjbrddoddaballapura@gmail.com
9	Senior Civil Judge Courts , Doddaballapura.	srdvndbpura@gmail.com	srdvndbpura@gmail.com
10	Civil Judge and JMFC Courts, Doddaballapura.	pcjdoddaballapura@gmail.com	pcjdoddaballapura@gmail.com
11	V Additional District & Sessions Judge, Bengaluru Rural District, sitting at Devanahalli.	5adjhrddevanahalli@gmail.com	5adjhrddevanahalli@gmail.com
12	Senior Civil Judge Courts, Devanahalli.	scjdevanahalli@gmail.com	scjdevanahalli@gmail.com

13	Civil Judge and JMFC Courts at Devanahalli.	pcjdevanahalli@gmail.com	pcjdevanahalli@gmail.com
14	Senior Civil Judge Courts at Nelamangala.	scjnelamangala@gmail.com	scjnelamangala@gmail.com
15	Civil Judges and JMFC Courts At Nelamangala.	pcjnelamangala@gmail.com	pcjnelamangala@gmail.com
16	Civil Judges and JMFC courts at Hosakote.	hosakotecourt@gmail.com	hosakotecourt@gmail.com

 13/7/2020

(Venkatesh Naik T.)
Principal District & Sessions Judge,
Bengaluru Rural District,
Bengaluru